

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 985/2019

WITH

ORIGINAL APPLICATION NO. 986/2019

WITH

ORIGINAL APPLICATION NO. 528/2023

IN THE MATTER OF:

IN RE: WATER POLLUTION BY TANNERIES AT JAJMAU KANPUR
UTTAR PRADESH

WITH

IN RE: WATER POLLUTION AT RANIA KANPUR DEHAT & RAKHI
MANDI KANPUR NAGAR UTTAR PRADESH

WITH

NEWS REPORT PUBLISHED IN DAINIK JAGRAN DATED 14.08.2023
“HIGHLIGHTS A GROWING CONCERN REGARDING INDUSTRIAL
POLLUTION IN THE GODHRAULI VILLAGE”

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THROUGH COUNSEL

A handwritten signature in black ink, appearing to read 'Bpsjadon', with a long horizontal stroke extending to the right.

BHANWAR PAL SINGH JADON
STANDING COUNSEL FOR THE STATE OF U.P.
EMAIL-bhanwar09jadon@gmail.com
PHONE NO.-6375115224

Date: 24.11.2025

Place: NOIDA

4811



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POLLUTION IN THE GODHRAULI VILLAGE"

ADDITIONAL AFFIDAVIT ON BEHALF OF THE DISTRICT
MAGISTRATE, KANPUR DEHAT, UTTAR PRADESH, IN

**COMPLIANCE OF ORDER DATED 07.11.2025 PASSED BY HON'BLE
NATIONAL GREEN TRIBUNAL**

I, KAPIL SINGH, aged about 50, S/o LATE SH R.B. SINGH, posted as District Magistrate, Kanpur Dehat, Uttar Pradesh, do hereby solemnly affirm and state as under:

1. That I, the Deponent in the above captioned matter, am fully conversant with the facts of the case and am competent and authorized to swear the present affidavit.

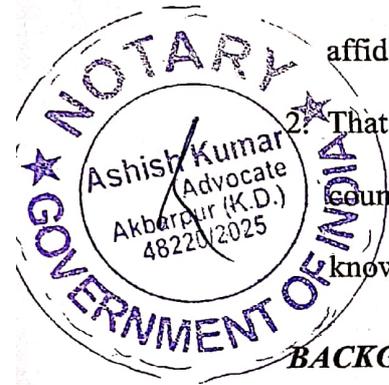
2. That I state that the contents of this affidavit have been drafted by my counsel on my instructions, and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

BACKGROUND OF THE MATTER

3. The Hon'ble Tribunal, in these Original Applications, is examining the issues pertaining to the chromium dumps, groundwater contamination and health issues pursuant thereto in the districts Kanpur Nagar, Kanpur Dehat and Fatehpur.

4. The matter was last listed for hearing on 07.11.2025, wherein the Hon'ble Tribunal directed the following:

"...7. The State Authorities especially the Chief Secretary, Uttar Pradesh and Secretary, Health, Govt. of U.P. are directed to provide a timeline within two weeks in respect of the steps that will be taken by the State



Authorities to complete the process of mapping the entire area and find out the affected villages/ULBs/districts. They will also disclose the approximate number of the affected persons, the medical facilities which are available at the District/ULB/Village level including the health centres, doctors, paramedical staff available in those health centres, the facilities available in those health centres and the nearby labs and distance from that lab for carrying out the blood and other sample analysis. The mapping will include the food chain contamination, surface water and ground water contamination and air contamination analysis. The timeline will also be given for fully implementing the 22 recommendations which have been noted in the order dated 01.07.2025.

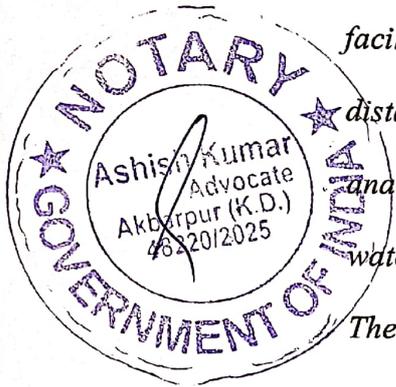
9. List on 25.11.2025. ...”

REPLY IS AS FOLLOWS

I. REGARDING THE MAPPING PROCESS

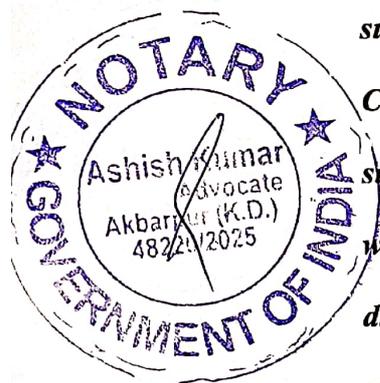
5. That, it is respectfully submitted that the Director, AIIMS, New Delhi, Dr. M. Srinivas, appeared virtually on the last date of hearing i.e., 07.11.2025, and made certain expert recommendations, which stand duly recorded in paragraph 5 of the Hon'ble Tribunal's order. The relevant part of the said order is reproduced herein for ready reference:

“...5. In terms of the order of the Tribunal dated 07.10.2025, Dr. M. Srinivas, Director, AIIMS, New Delhi has appeared virtually and has



suggested that the large-scale mapping of the area is required to be done in respect of water source, food chain, industrial effluent discharge, air quality and soil contamination to ascertain the root cause of the problem. ” 4 He has submitted that multi-sectoral approach is required to detect and remediate this problem and his further suggestion is that the CSR funds by the corporate sector under the Corporate Social Responsibility should also be utilized. He has further suggested that the IIT, Kanpur can be involved for carrying out the air, water and soil analysis of the area and the analysis of effluent discharge from the industries and GSVM College, Kanpur can do the cluster waste sample survey to ascertain the extent of the problem. He has also suggested that a database of the sample test results should be created so that the repeated sample of the same individual is not required to be taken and the arrangement of potable water should be made to those who are affected by heavy metals. He has submitted that if the comprehensive mapping is done, and the database is provided to the AIIMS then appropriate remedial measures can be suggested....”

6. That, in compliance with the directions of the Hon'ble Tribunal and the expert recommendations of Dr. M. Srinivas, the deponent has initiated necessary action. Vide letter no. 696/A/R130/2025 dated 15.11.2025, the deponent has requested the Principal, GSVM Medical College, Kanpur Nagar, to submit a proposal for conducting a cluster-based blood sample



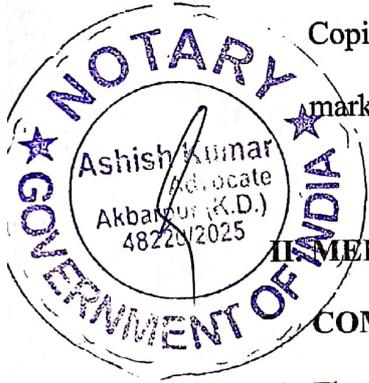
survey to assess the extent of the issue. Additionally, vide letter no. 696-B/R-130/2025 dated 15.11.2025, the deponent has requested the Director, IIT Kanpur, to provide a proposal for mapping the affected area with respect to water sources, food chain, air quality, soil quality, and industrial effluent discharge.

Copies of letters dated 15.11.2025 are annexed herewith and collectively marked as *Annexure-1*.

II MEETING UNDER THE CHAIRMANSHIP OF DIVISIONAL COMMISSIONER

7. That, vide letter dated 20.11.2025, a meeting was held on 21.11.2025 under the Chairmanship of the Divisional Commissioner, Kanpur Division. Concerned officials from all the relevant departments, including the District Magistrates of Kanpur Nagar, Kanpur Dehat, and Fatehpur, participated in the meeting. During the meeting, detailed deliberations were held regarding the effective implementation of the Hon'ble Tribunal's directions, and clear directions were issued to all departments to furnish practical timelines for each of the 22 suggestions. The authorities were further directed to ensure strict compliance with the directions of the Hon'ble Tribunal in their true letter and spirit.

A copy of letter dated 20.11.2025 is annexed herewith and marked as *Annexure-2*.



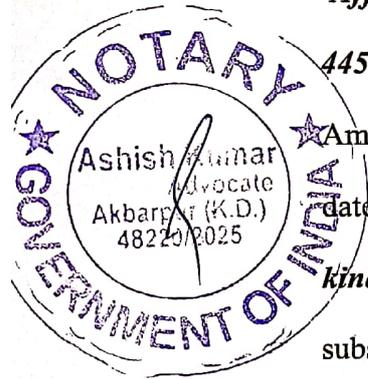
III. REGARDING THE 22 SUGGESTIONS BY AMICUS CURIAE

8. That, it is most respectfully submitted that the deponent has previously filed a Further Compliance Affidavit dated 06.10.2025 (*hereinafter referred to as 'Affidavit dated 06.10.2025'*); kindly refer to judicial page numbers 4388-4450), wherein compliance with the 22 recommendations of the learned Amicus Curiae was placed on record. Thereafter, a Supplementary Affidavit dated 06.11.2025 (*hereinafter referred to as 'Affidavit dated 06.11.2025'*); kindly refer to judicial page numbers 4660-4705) was filed, disclosing the subsequent progress made pursuant to the earlier affidavit.

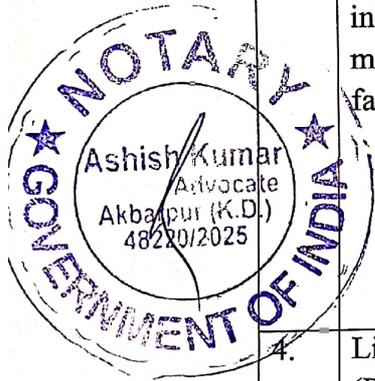
Copies of Affidavits dated 06.10.2025 and 06.11.2025 are annexed herewith and collectively marked as *Annexure-3*.

9. That, the present compliance status is as follows:

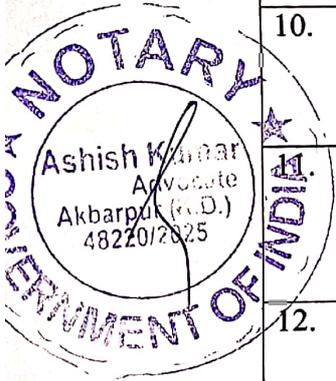
S. No	Recommendations	Compliance Status	Timeline/ Remarks	Refer to para below
1.	RO-NF Water Plants: Clean Water for All Domestic Purposes at centralised and de-centralised installed RO-NF systems (Identify the usage of wells/hand pumps/borewells/water source for animals and agriculture)	Complied	Complied	10



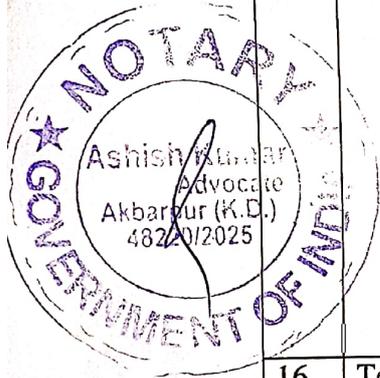
2.	Blood Sampling/ survey by Govt in the affected areas of Kanpur Nagar/ Dehat/ Fatehpur (Heavy Metal Analysis- Chromium, Mercury, Fluoride)	Response awaited from GSVM Medical College	Re-Sampling/ Survey timeline will be finalized once response is provided by GSVM Medical College	21
3.	Improve Govt. Hospital's infrastructure to include multi-specialty diagnostic facilities	Partially Complied	Heavy metal sampling is conducted at the district level free of cost, and the collected samples are subsequently tested at RML, Lucknow	11-12
4.	List of all Industries (Regardless of Category/ legal/illegal/in-house)- Kanpur Nagar, Kanpur Dehat, Fatehpur	Complied	Complied	13
5.	Boundary Wall and Cover for Existing Cr Dump/ Plume (Fatehpur & Kanpur Dehat):	Partially Complied	Wire Fencing and Signboards have been constructed. For construction of RCC wall, proposal for funds has been sent to the State Government. 3 months post approval.	14
6.	Soil, Sludge and Water Analysis of-Panki/Shanigawa Landfill Site/ STP @ Pankha, Sajari	Not Applicable to Kanpur Dehat	---	---



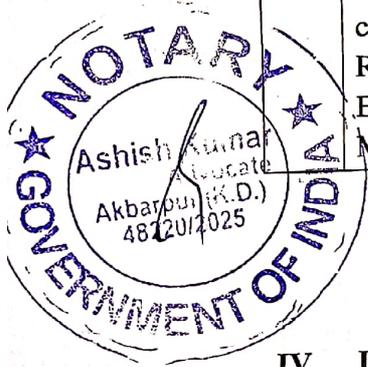
7.	Operate Existing STP (Resolving Non- Compliance Within 2 Months)	Not Applicable to Kanpur Dehat	---	---
8.	Drain Action Plan- Untapped & Over Flowing tapped Drains	Not Complied	DPR will be prepared in 2 months	15
9.	Permanent Monitoring Plan for Existing STP/ CETP/ CCRU/ Landfills/ TSDFs	Complied	---	16
10.	Construction and Installation of sewage system and STP in Kanpur dehat and Fatehpur	Not Complied	DPR will be prepared in 2 months	15
11.	Removal of Chromium, Mercury and Ash from the affected area	Complied	---	17
12.	Soil & Ground Water Remediation	Report Awaited from IIT Kanpur	Timeline will be finalized once report is provided by IIT Kanpur	21
13.	River Rejuvenation Plan (Senger/ Noon/ Pandu Rivers)- Including Flood Plain Zoning, Rain water harvesting, watershed development, encroachment removal, Eco- flow	Not Complied	Upon receipt of DEM By Survey of India by 31.12.2025, NIH Roorkee will provide final report containing the coordinates by April, 2026.	18
14.	Government Multi-Specialty Medical Aid Facility for victims of Heavy metal contamination (can be established in existing Govt Hospitals in all three districts)	Not Complied	---	11-12



15.	Induction Of Work force in CPCB/ PCB	Not Complied	MOU Signed between UPPCB and IIT Kanpur for selection of 45 vacancies (As per News Article dated 11.11.2025); and 224 Contractual Vacancies published vide Adv. No. H34965/AS Camp (118/2025)	19
16.	Technical Infrastructure to State PCB/ SGWB	Not Complied	NABL Accredited Dry Laboratory is under development and will be completed within 6 months.	20
17.	Continuous supply of Electricity for STP/CETP/ Hospitals	Not Applicable to Kanpur Dehat	---	---
18.	Bye- Laws for Preventing Environmental Pollution from Mercury (inlines of Minamata Convention)	MoEF&CC, CPCB	---	---
19.	Find out the source of Chromium, Mercury, Fluoride, and Iron in the eco-system.	Response Awaited from IIT Kanpur	Timeline will be finalized once response is provided by IIT Kanpur	21



20.	Survey And Mapping of (new/old) Dump Sites (of chromium, mercury, ash) in Fatehpur and Kanpur Dehat, Kanpur Nagar:	Response Awaited from IIT Kanpur	Timeline will be finalized once response is provided by IIT Kanpur	21
21.	Survey and Mapping of Groundwater Contamination in Fatehpur and Kanpur Dehat, Kanpur Nagar	Response Awaited from IIT Kanpur	Timeline will be finalized once response is provided by IIT Kanpur	21
22.	Survey of People/ Cattle/ Food Chain- To Check Degree of Contamination and create an effective Remediation Plan Against Bio- Accumulation of Heavy Metals.	Response Awaited from IIT Kanpur	Timeline will be finalized once response is provided by IIT Kanpur	21



IV. DETAILED REPLY WITH RESPECT TO EACH APPLICABLE RECOMMENDATION

A. RECOMMENDATION NUMBER 1

10. That, as earlier submitted in the Affidavit dated 06.11.2025, paras 5-7 (*judicial pages 4665-4666*), clean and adequate drinking water is being supplied to the affected village of Khan Chandpur, Nagar Panchayat Rania, Kanpur Dehat. Additionally, further development works are underway to strengthen and improve the infrastructure.

B. RECOMMENDATION NUMBER 3

11. That, in addition as previously stated in Affidavit dated 06.11.2025, para 8 and 9 (*judicial page 4666-4667*), it is submitted that in the affected areas, heavy-metal screening and sampling are conducted at the district level free of cost. The collected samples are thereafter sent to and tested at RML, Lucknow, entirely at government expense.

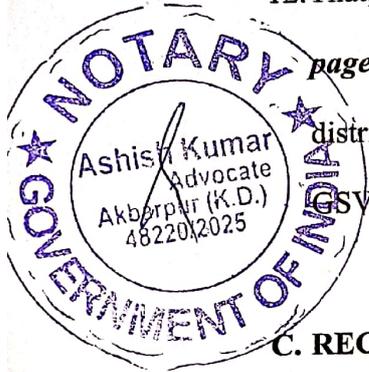
12. That, as previously stated in Affidavit dated 06.10.2025, para 17 (*judicial page 4402*), multi-speciality hospital is not available in Kanpur Dehat district, however in case of requirement, treatment shall be facilitated at GSVM Medical College, Kanpur Nagar.

C. RECOMMENDATION NUMBER 4

13. That, as previously submitted in Affidavit dated 06.10.2025, para 8 (*judicial page 4395-4396*), the list of all 7,287 manufacturing units in Kanpur Dehat has been submitted to the Hon'ble Tribunal.

D. RECOMMENDATION NUMBER 5

14. That, as previously submitted in Affidavit dated 06.10.2025, para 9 (*judicial page 4398-4397*), the dump site where chromium was previously lying had been isolated by wire fencing around cemented pillars and warning signboards. For construction of RCC Boundary Wall, proposal has been sent



to the Environment Department, State of UP. Post approval, RCC Boundary Wall shall be constructed within 3 months.

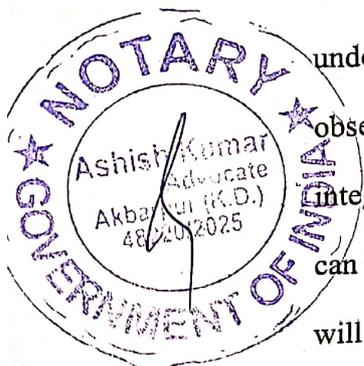
E. RECOMMENDATION NUMBER 8 AND 10

15. That, in addition to as previously submitted in Affidavit dated 06.10.2025, para 10 and 12 (*judicial page 4397*), Executive Officer, Nagar Panchayat Rania, Kanpur Dehat, vide letter no. 238/NPR/2025-26 dated 22.11.2025, has informed that a physical inspection of the drains in Rania was undertaken to assess the feasibility of bioremediation. Thereafter, it was observed that the drains flowing from different wards require proper integration into the main drainage channel before bioremediation or tapping can be effectively undertaken. Accordingly, a DPR is being prepared, which will be completed within two months, and upon its approval, the execution of the required works is expected to take approximately 18 months. Thereafter, bioremediation shall be carried out at the discharge point of the drain.

A copy of letter dated 22.11.2025 is annexed herewith and marked as *Annexure-4*.

F. RECOMMENDATION NUMBER 9

16. That, as previously submitted in Affidavit dated 06.10.2025, para 11 (*judicial page 4398*), is submitted that, in respect of the two TSDFs located



in the district, groundwater samples are collected every 15 days and forwarded to the Central Laboratory of the UPPCB, Lucknow, for analysis of groundwater quality.

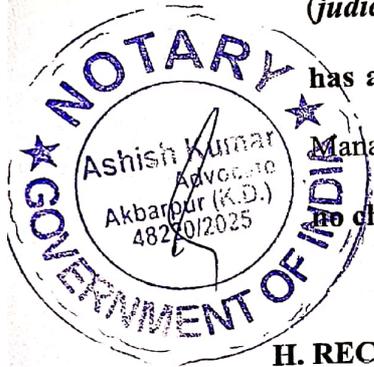
G. RECOMMENDATION NUMBER 11

17. That, as previously submitted in Affidavit dated 06.11.2025, para 10 (*judicial page 4667*), all chromium waste lying in village Khan Chandpur has already been lifted through the two TSDFs- M/s Bharat Oil & Waste Management and M/s UP Waste Management Ltd. and currently there is no chromium waste lying at the area.

H. RECOMMENDATION NUMBER 13

18. That, in addition to as previously stated in Affidavit dated 06.10.2025, para 15 and 16 (*judicial page no. 4400-4401*), Executive Engineer, Irrigation Division, Kanpur Dehat vide letter no. 1353/IDKD/D-Section/2025-26 dated 20.11.2025 has informed that the Survey of India is to provide DEM (Digital Elevation Model) by 31.12.2025, thereafter NIH Roorkee will furnish the final report consisting of the coordinates for the flood plain zone demarcation by April 2026.

A copy of letter dated 20.11.2025 is annexed herewith and marked as *Annexure-5*.



I. RECOMMENDATIONS NUMBER 15 AND 16

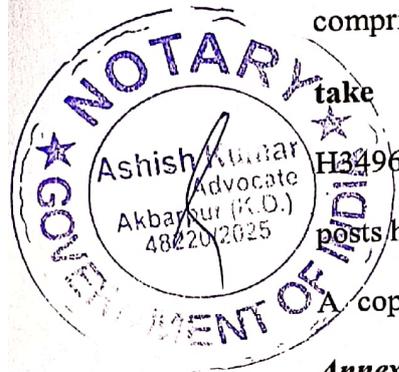
19. That, vide letter no. 717/SA/R-130/25 dated 21.11.2025, the Regional Officer, UPPCB, Kanpur Dehat has informed that, as per a news article published in *Dainik Jagran* dated 11.11.2025, an MoU has been executed between IIT Kanpur and UPPCB for filling 45 vacancies of Grade-2 Officers. The recruitment process, to be conducted by IIT Kanpur, will comprise a written examination followed by interviews and **is expected to take approximately 4-6 months**. Further, vide advertisement no. H321965/AS Camp (118/2025), 224 contractual vacancies across various posts have also been notified and will be filled by UPPCB.

A copy of letter dated 21.11.2025 is annexed herewith and marked as **Annexure-6**.

20. That, vide letter dated 21.11.2025 mentioned above, it has also been informed that **NABL Accredited Dry Laboratory is under development and will be completed within 6 months** at the UPPCB Regional Office, Kanpur Dehat.

J. RECOMMENDATIONS NUMBER 2, 12, 19, 21 AND 22

21. That, as humbly submitted in paragraphs 5 and 6 hereinabove, and in compliance with the directions of the Hon'ble Tribunal as well as the expert recommendations of the Director, AIIMS New Delhi, the deponent has issued letters to GSVM Medical College Kanpur and IIT Kanpur requesting



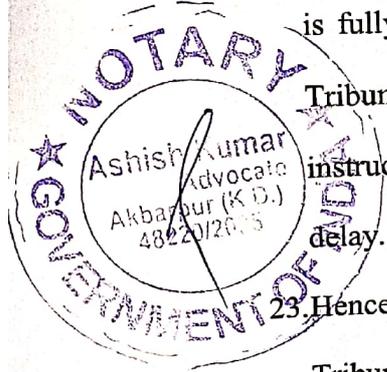
reports/plans to enable a systematic mapping, survey, screening and sampling exercise in accordance with the directions of the Hon'ble Tribunal.

22. That, the deponent is duty bound to fulfil the obligations which are assigned under the law and directions passed by this Hon'ble Tribunal. The deponent is fully committed to ensure strict adherence to the orders of this Hon'ble Tribunal and undertakes to faithfully comply with any further directions or instructions that may be issued by this Hon'ble Tribunal without demur or delay.

23. Hence, this reply is respectfully submitted for kind perusal of this Hon'ble Tribunal.

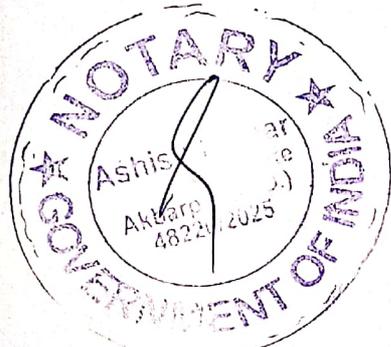
24. That everything stated above is true and correct to my knowledge, derived from official records, and nothing material has been concealed therefrom.

DEPONENT
जिलाधिकारी
कानपुर देहात



VERIFICATION

Verified at KANPUR DEHAT on this 24 day of November, 2025, that the contents of the above affidavit from paragraphs 1 to 24 are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.



[Handwritten Signature]

DEPONENT

जिलाधिकारी
कानपुर देहात

SH/3944
sworn before me this day As 24/11/2025
by Sri. [Signature] to Whom As Content
of this Explained Who is Duly identified Se. Self

[Handwritten Signature]
24/11/2025

Ashish Kumar
Advocate
Govt. Notary
Akbarpur Kanpur Dehat

प्रेषक,

जिलाधिकारी,
कानपुर देहात।

सेवा में,

निदेशक,
आई0आई0टी0,
कानपुर।

पत्रांक:- 696-B/R-130/2025

दिनांक:- 15/11/25

विषय:- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन Original Application No. 985/2019 (I.A. No. 568/2024) in Re: Water Pollution by Tanneries at Jajmau Kanpur Uttar Pradesh With Original Application No.986/2019 In Re: Water Pollution at Rania Kanpur Dehat & Rakhi Mandi Kanpur Nagar Uttar Pradesh With Original Application No. 528/2023 News report published in Dainik Jagaran dated 14.08.2023 "highlights a growing concern regarding industrial pollution in the Godhrauli village" में पारित आदेश दिनांक दिनांक-07.11.2025 के सम्बन्ध में।

महोदय,

कृपया उपर्युक्त विषयक के सम्बन्ध में कानपुर देहात के रनियां क्षेत्र में अनाधिकृत रूप से डम्प क्रोमियम अपशिष्ट के वैज्ञानिक उपचार/निस्तारण एवं आस-पास के क्षेत्र में संक्रमण से जनमानस के बचाव के सम्बन्ध में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 07.11.2025 के प्रस्तर-5 के सुसंगत अंश निम्नवत् है:-

".....5. In terms of the order of the Tribunal dated 07.10.2025, Dr. M. Srinivas, Director, AIIMS, New Delhi has appeared virtually and has suggested that the large-scale mapping of the area is required to be done in respect of water source, food chain, industrial effluent discharge, air quality and soil contamination to ascertain the root cause of the problem.

He has submitted that multi-sectoral approach is required to detect and remediate this problem and his further suggestion is that the CSR funds by the corporate sector under the Corporate Social Responsibility should also be utilized. He has further suggested that the IIT, Kanpur can be involved for carrying out the air, water and soil analysis of the area and the analysis of effluent discharge from the industries and GSVMM College, Kanpur can do the cluster waste sample survey to ascertain the extent of the problem. He has also suggested that a database of the sample test results should be created so that the repeated sample of the same individual is not required to be taken and the arrangement of potable water should be made to those who are affected by heavy metals. He has submitted that if the comprehensive mapping is done, and the database is provided to the AIIMS then appropriate remedial measures can be suggested...."

मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश में उपरोक्तानुसार संक्रमित एवं आस-पास के क्षेत्र में जल, वायु एवं मृदा संदूषण के कारकों के साथ-साथ औद्योगिक उत्प्रवाह का भी विश्लेषण करने हेतु आपके प्रतिष्ठित संस्थान से सहयोग/विशेषज्ञता लेने का सुझाव दिया गया है, जिसमें उद्योगों के सी0एस0आर0 (Corporate Social Responsibility) फण्ड्स का उपयोग किया जा सकता है।

अवगत कराना है कि पूर्व में रनियां क्षेत्र में अनाधिकृत रूप से किये गये क्रोमियम अपशिष्ट डम्प के कारण आस-पास के क्षेत्र के जल स्रोत (मुख्यतः भूगर्भ जल) एवं मृदा भारी धातु (हेक्सावैलेंट क्रोमियम, मरकरी) से संक्रमित हो गयी है, जिसका शुद्धिकरण/उपचार नितांत आवश्यक है। अतः प्रकरण आपको इस आशय से प्रेषित है कि अपने स्तर से संस्थान की अनुसंधान/अध्ययन समिति को निर्देशित करने का कष्ट करें, जिससे अग्रिम सुनवाई की नियत तिथि 25.11.2025 से पूर्व कार्ययोजना/प्रस्ताव से मा0 अधिकरण को अवगत कराया जा सके।

संलग्नक-उपरोक्तानुसार।

(कपिल सिंह)

जिलाधिकारी

कानपुर देहात

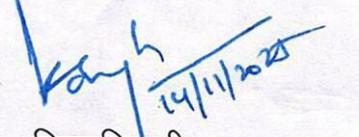
कृ०प०उ०

(2)

पृ0सं0 एवं दिनांक—उपरोक्तानुसार।

प्रतिलिपि:—सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7, उ0प्र0 शासन, लखनऊ को सूचनार्थ एवं अग्रतर आवश्यक कार्यवाही हेतु प्रेषित।

o/c



जिलाधिकारी
कानपुर देहात

प्रेषक,
जिलाधिकारी,
कानपुर देहात।
सेवा में,
प्रधानाचार्य
जी०एस०वी०एम०एम० कॉलेज,
कानपुर नगर।

पत्रांक:- 6967A/R130/2025

दिनांक:- 15/11/25

विषय:- मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन Original Application No. 985/2019 (I.A. No. 568/2024) in Re: Water Pollution by Tanneries at Jajmau Kanpur Uttar Pradesh With Original Application No.986/2019 In Re: Water Pollution at Rania Kanpur Dehat & Rakhi Mandi Kanpur Nagar Uttar Pradesh With Original Application No. 528/2023 News report published in Dainik Jagaran dated 14.08.2023 "highlights a growing concern regarding industrial pollution in the Godhrauli village" में पारित आदेश दिनांक दिनांक-07.11.2025 के सम्बन्ध में।

महोदय,

कृपया उपर्युक्त विषयक के सम्बन्ध में कानपुर देहात के रनियां क्षेत्र में अनाधिकृत रूप से डम्प क्रोमियम अपशिष्ट के वैज्ञानिक उपचार/निस्तारण एवं आस-पास के क्षेत्र में संक्रमण से जनमानस प्रभावित होने के सम्बन्ध में मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 07.11.2025 के प्रस्तर-5 के सुसंगत अंश निम्नवत् है:-

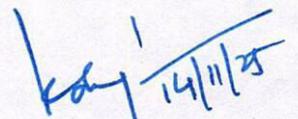
".....5. In terms of the order of the Tribunal dated 07.10.2025, Dr. M. Srinivas, Director, AIIMS, New Delhi has appeared virtually and has suggested that the large-scale mapping of the area is required to be done in respect of water source, food chain, industrial effluent discharge, air quality and soil contamination to ascertain the root cause of the problem.

He has submitted that multi-sectoral approach is required to detect and remediate this problem and his further suggestion is that the CSR funds by the corporate sector under the Corporate Social Responsibility should also be utilized. He has further suggested that the IIT, Kanpur can be involved for carrying out the air, water and soil analysis of the area and the analysis of effluent discharge from the industries and GSVM College, Kanpur can do the cluster waste sample survey to ascertain the extent of the problem. He has also suggested that a database of the sample test results should be created so that the repeated sample of the same individual is not required to be taken and the arrangement of potable water should be made to those who are affected by heavy metals. He has submitted that if the comprehensive mapping is done, and the database is provided to the AIIMS then appropriate remedial measures can be suggested...."

मा० राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश में उपरोक्तानुसार संक्रमित एवं आस-पास के क्षेत्र में जनमानस का क्लस्टरवाइज सैम्पल सर्वे कर डाटाबेस इस प्रकार तैयार किया जाये कि प्रभावित व्यक्ति के सैम्पल की पुनरावृत्ति की आवश्यकता न पड़े एवं संक्रमित जनमानस को भारी धातु रहित पेयजल की व्यवस्था सुनिश्चित की जाये।

अवगत कराना है कि पूर्व में रनियां क्षेत्र में अनाधिकृत रूप से किये गये क्रोमियम अपशिष्ट डम्प के कारण आस-पास के क्षेत्र के जल स्रोत (मुख्यतः भूगर्भ जल) एवं मृदा भारी धातु (हेक्सावलेट क्रोमियम, मरकरी) से संक्रमित हो गयी है, जिससे जनमानस का स्वास्थ्य प्रभावित हुआ है। अतः प्रकरण आपको इस आशय से प्रेषित है कि अपने स्तर से संस्थान की अनुसंधान/अध्ययन समिति को निर्देशित करने का कष्ट करें, जिससे अग्रिम सुनवाई की नियत तिथि 25.11.2025 से पूर्व कार्ययोजना/प्रस्ताव से मा० अधिकरण को अवगत कराया जा सके।

संलग्नक:-उपरोक्तानुसार।


(कपिल सिंह)
जिलाधिकारी
कानपुर देहात

(2)

पृ0सं0 एवं दिनांक—उपरोक्तानुसार ।

प्रतिलिपि:— विशेष सचिव, चिकित्सा अनुभाग-7, उ0प्र0 शासन, लखनऊ को सूचनार्थ एवं अग्रतर आवश्यक कार्यवाही हेतु प्रेषित ।

o/c

जिलाधिकारी
कानपुर देहात



क्षेत्रीय कार्यालय : उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, कानपुर

ANNEXURE-2

REGIONAL OFFICE :UTTAR PRADESH POLLUTION CONTROL BOARD, KANPUR

संदर्भ :- 950/सा०-147/25

दिनांक:- 20/11/2025

सेवा में,

1. जिलाधिकारी, कानपुर नगर/कानपुर देहात/फतेहपुर।
2. अपर जिलाधिकारी (प्रशासन), कानपुर देहात।
3. मुख्य चिकित्सा अधिकारी, कानपुर नगर/कानपुर देहात/फतेहपुर।
4. निदेशक, जे०के० कैंसर संस्थान, कानपुर नगर।
5. श्री एस०एफ०ए० जैदी, मुख्य अभियन्ता, नगर निगम, कानपुर नगर।
6. श्री सुधीर कुमार सिंह, मुख्य अभियन्ता (कानपुर क्षेत्र), उ०प्र० जल निगम (ग्रामीण), कानपुर।
7. मुख्य अभियन्ता (प्रयागराज क्षेत्र), उ०प्र० जल निगम (ग्रामीण), कानपुर।
8. मुख्य अभियन्ता (कानपुर क्षेत्र), उ०प्र० जल निगम (नगरीय), कानपुर।
9. मुख्य अभियन्ता (प्रयागराज क्षेत्र), उ०प्र० जल निगम (नगरीय), कानपुर।
10. अधीक्षण अभियन्ता, उ०प्र० जल निगम (ग्रामीण), कानपुर नगर।
11. वरिष्ठ खण्ड अभियन्ता (कार्य), जूही उत्तर मध्य रेलवे, कानपुर नगर।
12. महाप्रबन्धक, जलकल विभाग, नगर निगम, कानपुर नगर।
13. जिला सूचना अधिकारी, कानपुर नगर।
14. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, प्रयागराज/कानपुर देहात।
15. परियोजना प्रबन्धक, गंगा प्रदूषण नियंत्रण इकाई, उ०प्र० जल निगम (ग्रामीण), कानपुर नगर।
16. उपायुक्त उद्योग, जिला उद्योग प्रोत्साहन तथा उद्यमिता विकास केन्द्र, कानपुर नगर/कानपुर देहात/फतेहपुर।
17. पर्यावरण अभियन्ता, कानपुर नगर निगम, कानपुर।
18. अधिशाषी अभियन्ता, सिंचाई विभाग, बैराज, कानपुर नगर।
19. अधिशाषी अधिकारी, नगर पंचायत, रनिया, कानपुर देहात।
20. अधिशाषी अधिकारी, नगर पंचायत, बिन्दकी, फतेहपुर।
21. हाइड्रोलॉजिस्ट, भूगर्भ जल विभाग खण्ड-कानपुर, कानपुर नगर।
22. सचिव, जाजमऊ टैनरी एफ्लुएण्ट ट्रीटमेण्ट एसोसिएशन, कानपुर नगर।
23. प्रोजेक्ट मैनेजर, मैसर्स कानपुर रिवर मैनेजमेण्ट प्रा० लि०, कानपुर नगर।
24. मैसर्स यू०पी० वेस्ट मैनेजमेण्ट लि०, कुम्भी, कानपुर देहात।
25. मैसर्स भारत ऑयल एण्ड वेस्ट मैनेजमेण्ट लि०, कुम्भी, कानपुर देहात।

विषय:-मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन Original Application No. 985/2019 (I.A. No. 568/2024), Original Application No. 986/2019, Original Application No. 528/2023 & Original Application No. 934/2024 में पारित आदेश दिनांक 07.11.2025 के अनुपालन में प्रभावी कार्यवाही हेतु बैठक आहूत किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन Original Application No. 985/2019 (IA No 568/2024) WITH Original Application No. 986/2019 WITH Original Application No. 528/2023 (I.A. No. 261/2025) WITH Original Application No. 934/2024 में पारित आदेश दिनांक 07.11.2025 के अनुपालन में मण्डलायुक्त महोदय, कानपुर मण्डल, कानपुर द्वारा दिये गये अनुमोदन दिनांक 18.11.2025 के क्रम में मण्डलायुक्त महोदय, कानपुर मण्डल, कानपुर की अध्यक्षता में दिनांक 21.11.2025 को सायं 04:00 बजे सभागार मण्डलायुक्त, कैम्प कार्यालय, छ: बंगलिया, कानपुर नगर में बैठक आहूत की गई है।

अतः आपसे अनुरोध है कि उक्त बैठक में सूचनाओं सहित ससमय प्रतिभाग करने का कष्ट करें।

भवदीय
AK
(अजीत कुमार सुमन)
क्षेत्रीय अधिकारी

संख्या एवं दिनांक तदैव

प्रतिलिपि:-निम्नलिखित को सूचनार्थ सादर प्रेषित।

1. आयुक्त महोदय, कानपुर मण्डल, कानपुर।
2. सदस्य सचिव महोदय, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. मुख्य पर्यावरण अधिकारी (वृत्त-2), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी

4391

ANNEXURE-3



BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 985/2019

IN THE MATTER OF:

IN RE: WATER POLLUTION BY TANNERIES AT JAJMAU KANPUR
UTTAR PRADESH

VERSUS

CENTRAL POLLUTION CONTROL BOARD & ORS.

...RESPONDENT(s)

WITH

ORIGINAL APPLICATION NO. 986/2019

IN RE: WATER POLLUTION AT RANIA KANPUR DEHAT & RAKHI
MANDI KANPUR NAGAR UTTAR PRADESH

WITH

ORIGINAL APPLICATION NO. 528/2023

NEWS REPORT PUBLISHED IN DAINIK JAGRAN DATED 14.08.2023
"HIGHLIGHTS A GROWING CONCERN REGARDING INDUSTRIAL
POLLUTION IN THE GODHRAULI VILLAGE"

WITH

ORIGINAL APPLICATION NO. 934/2024

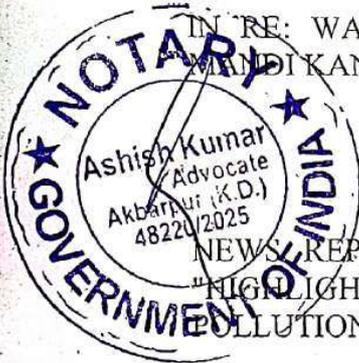
RAJAT VERMA

...APPLICANT

VERSUS

MEMBER SECRETARY, UPPCB & ORS.

...RESPONDENT(s)



AFFIDAVIT BY DISTRICT MAGISTRATE, KANPUR DEHAT IN
COMPLIANCE OF ORDER DATED 01.07.2025 PASSED BY THE
HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW
DELHI

I, KAPIL SINGH, aged about 50 years S/o Late SH R.B. SINGH, presently posted as District Magistrate, Kanpur Dehat, State of UP, do hereby solemnly affirm and state on oath as under:

1. That I, KAPIL SINGH, in official capacity mentioned above, am acquainted with the facts and circumstances of the case and as such I am competent and authorized to swear this affidavit.



2. That in the present matter, the Hon'ble Tribunal is considering the issue relating to chromium dumps and groundwater contamination at Rania, Kanpur Dehat, Rakhi Mandi, Kanpur Nagar and Fatehpur.

3. That as per the directions and observations of the Hon'ble Tribunal and Learned Amicus Curiae, the submissions of the concerned departments is stated below:

UPDATED STATUS IS AS BELOW:

POINT 1- RO – NF WATER PLANTS: CLEAN WATER FOR ALL DOMESTIC PURPOSES AT CENTRALISED AND DE-CENTRALISED INSTALLED RO- NF SYSTEMS (IDENTIFY THE USAGE OF WELLS/HANDPUMPS/ BOREWELLS/ WATER SOURCE FOR ANIMALS AND AGRICULTURE)

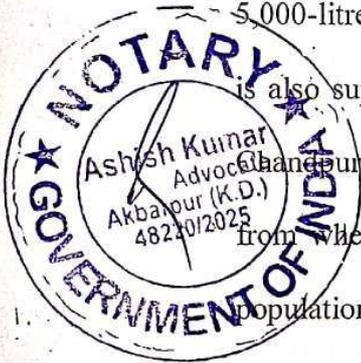
4. The Executive Engineer, Jal Nigam (Rural), Kanpur Dehat, vide letter dated 24.01.2025, has informed that in the village Khan Chandpur, the source of the drinking water scheme is Chauhanpurwa, which is secure and has a different watershed. The water from this source has been tested from time to time, and no report of contamination has been found. Furthermore, it has been informed that upon analysis, the water from the said source does not contain chemical or bacterial levels exceeding the prescribed standards. Therefore, the requirement of installing RO-NF Water Plants at the referred site does not appear justified.

A copy of the report is annexed herewith and marked as **ANNEXURE-1**.

5. That furthermore, the Executive Officer, Nagar Panchayat Rania, Kanpur Dehat, vide letter dated 29.05.2025, has informed that the total population of



Khan Chandpur, falling within Ward No. 16, Azad Nagar of Nagar Panchayat Rania, is approximately 850, with a per capita daily water consumption of 110 litres. The Executive Officer, Nagar Panchayat Rania, vide letter dated 28.02.2025, has further informed that drinking water is supplied two to three times daily to the said village from the overhead tank (capacity 1,00,000 litres) situated therein. Additionally, through tankers of 5,000-litre capacity each, a total of 1,15,000 litres of safe water from Rania is also supplied to the said village. Through both means, the village Khan Chandpur is receiving a supply exceeding 135 LPCD. The remaining sites from where sampling was undertaken are not inhabited by any permanent population therein.



The copy of water supply logs are annexed herewith and marked as ANNEXURE-2.

POINT 2- BLOOD SAMPLING/ SURVEY BY GOVT IN THE AFFECTED AREAS OF KANPUR NAGAR/ DEHAT/ FATEHPUR (HEAVY METAL ANALYSIS- CHROMIUM, MERCURY, FLUORIDE)

6. That the Chief Medical Officer, Kanpur Dehat, vide letter dated 05.09.2025, has informed that there are 06 mercury and chromium affected

villages/hamlets in the district, with a population of approximately 4,826 persons. In respect of Chauhan Purwa, Palan Purwa, and Yadav Purwa, having populations of 700, 780, and 220 respectively, the survey work has been completed. Further, on 11.09.2025, blood/serum samples of 42 individuals from villages Chauhan Purwa, Palan Purwa, and Yadav Purwa, situated in and around Rania, were collected for testing.

A copy of the letter dated 05.09.2025 is annexed herewith and marked as

ANNEXURE-3.



POINT 3- IMPROVE GOVT. HOSPITAL'S INFRASTRUCTURE TO INCLUDE MULTI SPECIALITY DIAGNOSTIC FACILITIES

7. The Chief Medical Officer, Kanpur Dehat, vide letter dated 11.06.2025, has informed that the matter is covered at the State Headquarters level.

A copy of the letter dated 11.06.2025 is annexed herewith and marked as **ANNEXURE-4.**

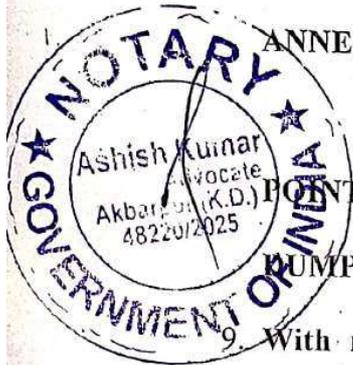
POINT 4- LIST OF ALL INDUSTRIES (REGARDLESS OF CATEGORY/ LEGAL/ ILLEGAL/ IN-HOUSE)- KANPUR NAGAR, KANPUR DEHAT, FATEHPUR

8. That the Deputy Commissioner, District Industries Promotion and

Entrepreneurship Development Centre, Kanpur Dehat, vide letter dated 28.02.2025, has forwarded a list of 7,287 manufacturing units established in the district. It has further been informed that no unit is established/operating in Kanpur Dehat which generates chromium or mercury waste.

A copy of the letter dated 28.02.2025 is annexed herewith and marked as

ANNEXURE-5.

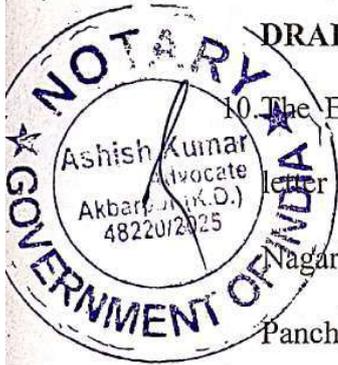


ANNEXURE-5- BOUNDARY WALL AND COVER FOR EXISTING CR
DUMP/ PLUME (FATEHPUR & KANPUR DEHAT)

With regard to fencing of chromium storage site in Village Khan Chandpur, District Kanpur Dehat: The Regional Officer, Uttar Pradesh Pollution Control Board, Kanpur Dehat, vide letter dated 17.03.2025, has informed that in order to prevent soil contamination and restrict ingress into the contaminated area, the dump site has been isolated by fencing the periphery with cemented pillars and wire, and warning signboards have been erected to prohibit entry. Further, as per the observations of the Amicus Curiae dated 16.05.2025, a proposal has been submitted to the Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow, seeking approval for expenditure from the ESCROW account for construction of a boundary wall and for

covering the dump site to prevent airborne particulate matter and surface runoff. Accordingly, further action is to be ensured. The boundary wall construction shall be completed within three months from the date of financial sanction.

**POINT 8- DRAIN ACTION PLAN- UNTAPPED & OVER FLOWING
TAPPED DRAINS (WITH NAME/ LOCATION OF EACH SEWAGE
DRAIN)**



10. The Executive Engineer, Uttar Pradesh Jal Nigam (Urban), Kanpur, vide letter dated 28.02.2025, has informed that pursuant to the joint survey of Nagar Panchayat and Jal Nigam teams, it has been found that in Nagar Panchayat Rania, there are only two major drains (width – 1.00 metre).

Proper disposal of these drains and bio-remediation of sewage can be undertaken. The problem can be comprehensively resolved by laying sewer lines in the core area of Nagar Panchayat Rania, constructing an STP, and constructing an FSTP for the fringe areas. Preparation of the DPR will take approximately two months, and upon approval of the plan, its execution will take about two years. The Executive Officer, Nagar Panchayat Rania, Kanpur Dehat, vide letter dated 11.06.2025, has further informed that proposals are being invited regarding temporary bio-remediation

arrangements in respect of the two large drains in Nagar Panchayat Rania.

A copy of letter dated 11.06.2025 is annexed herewith and marked as ANNEXURE-6.

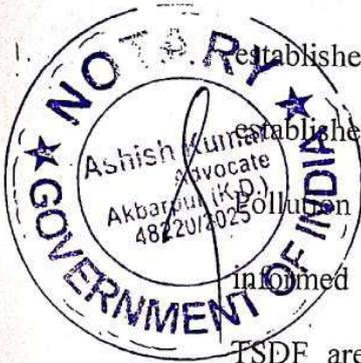
**PONT 9- PERMANENT MONITORING PLAN FOR EXISTING STP/
CETP/CCRU/ LANDFILLS/ TSDFS**

11. That it is submitted that no STP, CETP, CCRU, or landfill, at present, is established in Kanpur Dehat district. However, two TSDFs are established/operational in the district. The Regional Officer, Uttar Pradesh Pollution Control Board, Kanpur Dehat, vide letter dated 08.05.2025, has informed that groundwater samples are collected every 15 days from the TSDF area and sent to the Central Laboratory, UPPCB, Lucknow for analysis to ascertain the quality of groundwater.

A copy of letter dated 08.05.2025 is annexed herewith and marked as ANNEXURE-7.

**PONT 10- CONSTRUCTION AND INSTALLATION OF SEWAGE
SYSTEM AND STP IN KANPUR DEHAT AND FATEHPUR**

12. That the Executive Engineer, Uttar Pradesh Jal Nigam (Urban), Kanpur Dehat, vide letter dated 05.03.2025, has informed that the City Sanitation



Action Plan (CSAP) of the Nagar Panchayat/Nagar Palika Parishad of Kanpur Dehat district has been uploaded on the Swachhatam Portal. At present, only those Nagar Panchayats/Nagar Palika Parishads having a population above 50,000 as per Census 2011 are being approved for such plans by the Government. After approval of the plan for the Nagar Panchayats/Nagar Palika Parishads of Kanpur Dehat, the work of laying sewer lines and constructing STPs will be completed within two year.



POINT 11- REMOVAL OF CHROMIUM, MERCURY AND ASH FROM THE AFFECTED AREA

13. That the Regional Officer, Uttar Pradesh Pollution Control Board, Kanpur Dehat, vide letter dated 08.05.2025, has informed that approximately 95,006 MT of unauthorisedly stored chromium waste in Village Khan Chandpur, Rania, Kanpur Dehat has been safely and scientifically disposed of. In respect of the remaining approximately 6,000 MT of chromium waste, pursuant to the work orders issued by the Additional District Magistrate (Administration), Kanpur Dehat, 5,373 MT was lifted between 26.03.2025 to 31.03.2025 by M/s UP Waste Management Ltd., and 101 MT was lifted between 01.04.2025 to 02.04.2025 by M/s Bharat Oil & Waste Management. Accordingly, the unauthorisedly stored chromium waste has been lifted, the

confirmation of which is to be made at the level of the Central Pollution Control Board, New Delhi, through the Chief Environmental Officer (Circle-2), UPPCB, Lucknow.

POINT 12- SOIL & GROUND WATER REMEDIATION

14. That the Regional Officer, UPPCB, Kanpur Dehat, has further informed that as per the DPR earlier prepared by CPCB, the remediation of soil and groundwater is to be undertaken only after completion of disposal of chromium waste, in respect whereof action is being taken at the level of the State Board Headquarters to obtain proposals from expert agencies.

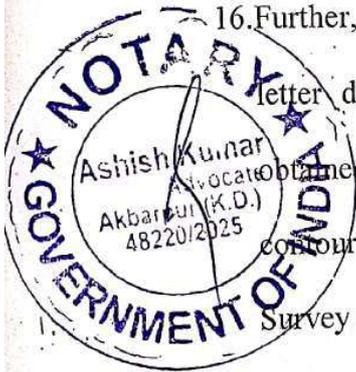


POINT 13- RIVER REJUVENATION PLAN (SENGER/NOON/PANDU RIVERS)- INCLUDING FLOOD PLAIN ZONING, RAIN WATER HARVESTING, WATERSHED DEVELOPMENT, ENCROACHMENT REMOVAL, ECO- FLOW

15. That the Executive Engineer, Irrigation Division, Kanpur Dehat, vide letter dated 08.05.2025, has informed that for floodplain zoning of rivers Sengar, Non, and Pandu flowing within Kanpur Dehat district, necessary data has been requisitioned from the Director, UP Geospatial Directorate, Survey of India, Lucknow/Dehradun, and from the Director, National Institute of

Hydrology (NIH), Roorkee. Instructions have also been issued to departmental engineers to obtain the required data. It has also been informed that floodplain zoning work of Pandu and Non rivers shall be undertaken by the Executive Engineer, Lower Ganga Canal Division, Kanpur, and similar action is being taken by him as well.

16. Further, the Executive Engineer, Irrigation Division, Kanpur Dehat, vide letter dated 21.05.2025, has informed that inundation maps have been obtained from FMISC, Lucknow, and topographical sheets with 1.0 metre contour interval have been obtained from the UP Geospatial Directorate, Survey of India, Lucknow. DEM with 1.0 metre contour interval of the area of the said rivers, along with KMZ files and approximate area data, have been obtained from FMISC, Lucknow and NIH, Roorkee. The Survey of India had proposed six months' time for DEM preparation of the said rivers (September, 2025). However, as per letter dated 26.09.2025, the survey work to determine the e-flow and the FPZ of the Non and Pandu river could not be carried out due to monsoon as all the rivers are submerged and flooded. The survey work is likely to be carried out in the second week of October, 2025.



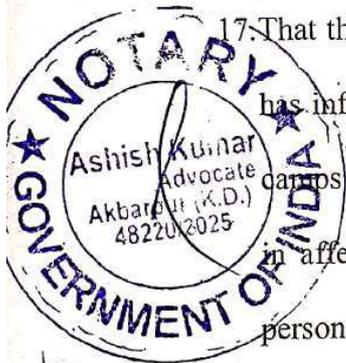
A copy of letter dated 26.09.2025 is annexed herewith and marked as ANNEXURE-8.

POINT 14- GOVERNMENT MULTI-SPECIALITY MEDICAL AID FACILITY FOR VICTIMS OF HEAVY METAL CONTAMINATION (CAN BE ESTABLISHED IN EXISTING GOVT HOSPITALS IN ALL THREE DISTRICTS)

17. That the Chief Medical Officer, Kanpur Dehat, vide letter dated 11.06.2025, has informed that, in compliance with the orders issued by the Government, camps are being organised by health workers/teams of the concerned block in affected areas of Rania for preparation of Ayushman cards of eligible persons. With regard to providing multi-speciality medical facilities to those affected by heavy metal contamination, it is informed that there is no multi-speciality hospital in the district. In future, if required, treatment shall be facilitated at GSVM Medical College, Kanpur Nagar. Other facilities are covered at the State level.

POINT 15- INDUCTION OF WORKFORCE IN CPCB/ PCB

18. That it is submitted that against the total 7,287 manufacturing units situated in Kanpur Dehat district, the Regional Office, UPPCB, Kanpur Dehat, has



appointed 01 Regional Officer, 01 Assistant Environmental Engineer, 01 Scientific Assistant, 03 Laboratory Assistants, 01 Monitoring Assistant, and 03 JRFs.

POINT 19- FIND OUT THE SOURCE OF CHROMIUM, MERCURY, FLUORIDE, AND IRON IN THE ECO-SYSTEM

19. That the Regional Officer, UPPCB, vide letter dated 06.08.2025, has written to the Central Ground Water Board, Lucknow, requesting analysis of groundwater samples in Village Khan Chandpur, Rania, Kanpur Dehat, and adjoining areas for heavy metals.

A copy of letter dated 06.08.2025 is annexed herewith and marked as

ANNEXURE-9.

POINT 20- SURVEY AND MAPPING OF (NEW/OLD) DUMP SITES (OF CHROMIUM, MERCURY, ASH) IN FATEHPUR AND KANPUR DEHAT, KANPUR NAGAR

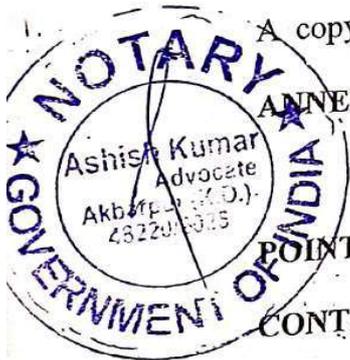
20. That in compliance with the orders dated 04.03.2024 and 13.05.2024 passed by the Hon'ble National Green Tribunal, New Delhi, in O.A. Nos. 985/2019, 986/2019, and 528/2023, the District Magistrate, Kanpur Dehat, vide letter dated 13.06.2024, constituted a district-level officers' committee to inspect



hazardous and other waste storage sites in the district. The committee inspected the industrial sites established in the district and nearby areas. During inspection, husk ash was found stored along the PMGSY road passing near the industrial site at Rania and the chromium dump site, for which industries have been issued notices to ensure disposal as per CPCB guidelines, and show cause notices have been issued by the State Board against three units. Apart from this, no other waste was found stored.

A copy of the show cause notices are annexed herewith and marked as

ANNEXURE-10.



POINT 21- SURVEY AND MAPPING OF GROUNDWATER CONTAMINATION IN FATEHPUR AND KANPUR DEHAT, KANPUR NAGAR

21. That the Regional Officer, UPPCB, vide letter dated 06.08.2025, has written to the Central Ground Water Board, Lucknow, for analysis of heavy metals in groundwater in Khan Chandpur, Rania, Kanpur Dehat, and adjoining areas.

POINT 22- SURVEY OF PEOPLE/ CATTLE/ FOOD CHAIN- TO CHECK DEGREE OF CONTAMINATION AND CREATE AN

EFFECTIVE REMEDIATION PLAN AGAINST BIO-ACCUMULATION OF HEAVY METALS

22. That the Chief Medical Officer, Kanpur Dehat, vide letter dated 05.09.2025, has informed that there are 06 mercury and chromium affected villages/hamlets in the district, with a population of approximately 4,826 persons. The survey work has been completed in Chauhan Purwa, Palan Purwa, and Yadav Purwa, having populations of 700, 780, and 220 respectively. Furthermore, on 11.09.2025, blood/serum samples of 42 individuals from Chauhan Purwa, Palan Purwa, and Yadav Purwa villages situated in and around Rania were collected for testing.



23. That the steps are duly being taken by the District Administration to address the issues raised in the present matter. The table reply to the recommendations provided by the Learned Amicus Curiae is annexed herewith and marked as ANNEXURE-11.

24. Hence, the present affidavit is being filed for the kind consideration and perusal of this Hon'ble Tribunal.

25.I state that everything stated above has been stated by me in my official capacity on and derived from the official records and I state that nothing material has been concealed there from.



DEPONENT

जिलाधिकारी
कानपुर देहात

VERIFICATION

Verified at KANPUR DEHAT on this 06 day of OCT, 2025, that the contents of the above affidavit from paragraphs 1 to 25 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

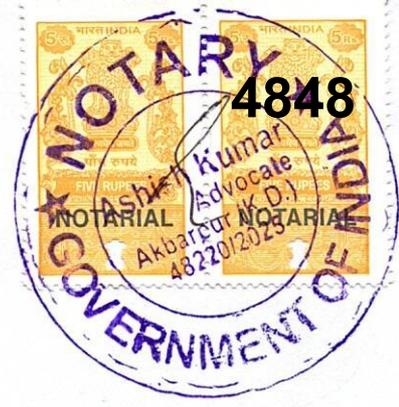
84/2779 06/10/25
Sworn before me this day As.....
By Sri. *[Signature]* to Whom As Content
of this Explained Who is Duly identified Se.....

[Signature]
06/10/25
Ashish Kumar
Advocate
Govt. Notary
Akbarpur Kanpur Dehat

DEPONENT

जिलाधिकारी
कानपुर देहात

4663



**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 985/2019

WITH

ORIGINAL APPLICATION NO. 986/2019

WITH

ORIGINAL APPLICATION NO. 528/2023

IN THE MATTER OF:

IN RE: WATER POLLUTION BY TANNERIES AT JAJMAU KANPUR
UTTAR PRADESH

WITH

IN RE: WATER POLLUTION AT RANIA KANPUR DEHAT & RAKHI
MANDI KANPUR NAGAR UTTAR PRADESH

WITH

NEWS REPORT PUBLISHED IN DAINIK JAGRAN DATED 14.08.2023
"HIGHLIGHTS A GROWING CONCERN REGARDING INDUSTRIAL
POLLUTION IN THE GODHRAULI VILLAGE"

SUPPLEMENTARY AFFIDAVIT ON BEHALF OF THE DISTRICT
MAGISTRATE, KANPUR DEHAT, UTTAR PRADESH, IN

✓

**COMPLIANCE OF ORDER DATED 07.10.2025 PASSED BY HON'BLE
NATIONAL GREEN TRIBUNAL**

I, KAPIL SINGH, aged about 50, S/o LATE SH R.B. SINGH, posted as District Magistrate, Kanpur Dehat, Uttar Pradesh, do hereby solemnly affirm and state as under:

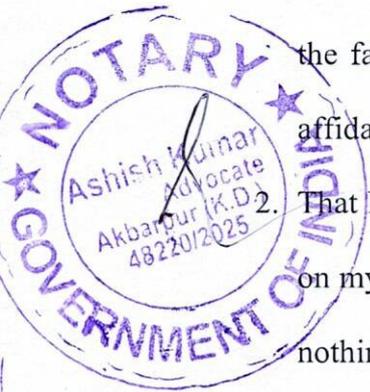
1. That I, the Deponent in the above captioned matter, am fully conversant with the facts of the case and am competent and authorized to swear the present affidavit.

2. That I state that the contents of this affidavit have been drafted by my counsel on my instructions, and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

BACKGROUND OF THE MATTER

3. The Hon'ble Tribunal, in these Original Applications, is examining the issues pertaining to the chromium dumps, groundwater contamination and health issues pursuant thereto in the districts Kanpur Nagar, Kanpur Dehat and Fatehpur.

4. That, the deponent had filed a '**Further Compliance Report**' dated **06.10.2025**, (refer to judicial page numbers 4388 to 4450). Subsequently, the Hon'ble Tribunal, vide its order dated 07.10.2025, was pleased to allow the deponent to file a supplementary affidavit. The relevant portion of the said order is reproduced herein for perusal:



“...1. Affidavits dated 06.10.2025 have been filed by the District Magistrates of Kanpur Dehat, Kanpur Nagar and Fatehpur respectively.

3. Learned Counsel for State of Uttar Pradesh and concerned State Authorities seeks four weeks' time to file supplementary affidavits which prayer is allowed.

4. List on 07.11.2025 for further hearing...”

REPLY IN COMPLIANCE OF THE AFOREMENTIONED ORDER AND IN SUPPLEMENT TO THE AFFIDAVIT DATED 06.10.2025 IS AS FOLLOWS:

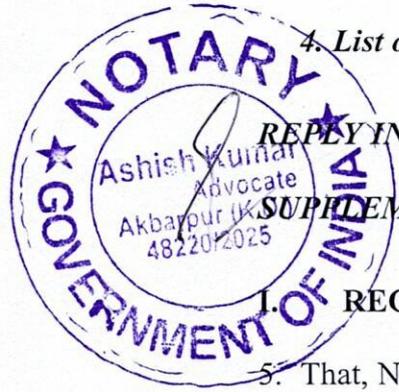
1. REGARDING CLEAN DRINKING WATER

5. That, Nagar Panchayat Rania, Kanpur Dehat, vide Letter No. 209/NPR/2025-26 dated 30.10.2025, has submitted information regarding the clean water supply being ensured in the affected area, Khan Chandpur, situated in Rania, District Kanpur Dehat, in furtherance of as already mentioned in paragraphs 4 and 5 of the affidavit dated 06.10.2025 (*kindly refer Judicial Page Nos. 4393-4394*).

A copy of letter dated 30.10.2025 is annexed herewith and marked as *Annexure-1*.

6. That, as earlier submitted, Village Khan Chandpur has an approximate population of 850 people, with an approximate per capita daily water consumption of 110 litres, wherein potable water is being supplied two to three times daily from an overhead tank of 1,00,000-litre capacity situated

✓



within the village. Additionally, about 1,15,000 litres of potable water is supplied daily through 5,000-litre capacity tankers from Rania, ensuring a total supply exceeding 135 LPCD.

7. That, with regards to the permanent solution, the Executive Engineer, Construction Division, U.P. Jal Nigam (Urban), Kanpur Dehat, vide Letter No. 457/W-6/17 dated 27.10.2025, has informed that a scheme has been proposed under the AMRUT 2.0 Programme, under which the construction of 04 overhead tanks, laying of 149.50 km of pipeline, and 3,541 new household connections, will be done at an estimated cost of ₹69.59 crore. The said scheme will also cover the Khan Chandpur village. It is further informed that post survey, a Detailed Project Report (DPR) has been prepared and the City Water Action Plan has been uploaded on the AMRUT 2.0 portal. The proposal has been forwarded to the higher authorities for approval.

A copy of letter dated 27.10.2025 is annexed herewith and marked as *Annexure-2*.

II. DETAILS REGARDING MEDICAL ASSISTANCE

8. That, the Chief Medical Officer, Kanpur Dehat, vide letter no. K.D./C.M.O./N.G.T./Case/Sampling/2025/3977 dated 31.10.2025, has informed that as already stated in para 5 of affidavit dated 06.10.2025 (*kindly refer to judicial page no. 4394*), there are six chromium-affected villages and hamlets in the district with a total population of 4,826 persons. Since January

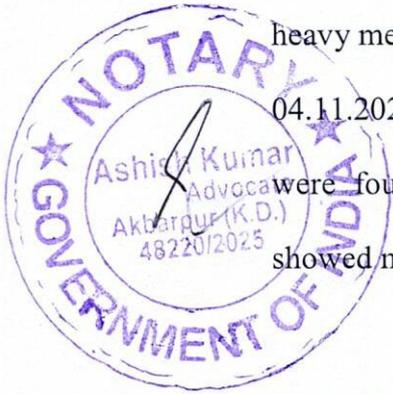
2025, a total of 60 health camps have been organized in the affected areas, during which 2,436 individuals have been screened.

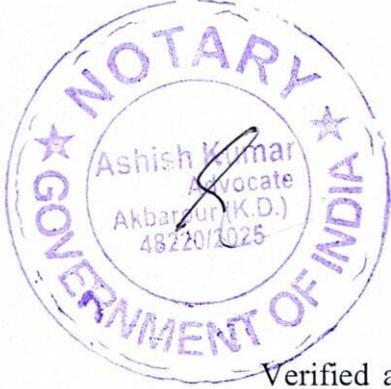
A copy of letter dated 31.10.2025 is annexed herewith and marked as *Annexure-3*.

9. That vide the letter dated 31.10.2025 mentioned above, it has also been informed that till date, a total of 316 individuals have undergone testing for heavy metal contamination. Out of these, 100 samples were sent for testing on 04.11.2025 and their reports are awaited. Of the remaining 216 samples, 155 were found to contain chromium levels higher than normal, while none showed mercury levels exceeding the prescribed standards.

III. DETAILS REGARDING LIFTING OF CHROMIUM WASTE

10. That, as earlier stated in para 13 of the Affidavit dated 06.10.2025, all the chromium waste in village Khan Chandpur has already been lifted through two TSDFs- M/s Bharat Oil & Waste Management Ltd. And M/s UP Waste Management Ltd and currently there is no chromium waste lying in the area. Copies of CTOs and the photographs of the two TSDFs are annexed herewith and collectively marked as *Annexure-4*.
11. Hence, this supplementary affidavit is respectfully submitted for kind perusal of this Hon'ble Tribunal.
12. That everything stated above is true and correct to my knowledge, derived from official records, and nothing material has been concealed therefrom.





[Handwritten Signature]
 DEPONENT
 जिलाधिकारी
 कानपुर देहात

VERIFICATION

Verified at KANPUR DEHAT on this 06 day of November, 2025, that the contents of the above affidavit from paragraphs 1 to 12 are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

[Handwritten Signature]
 DEPONENT

Sworn before me this day As
 By Sri.....
 of this Explained Who is Duly identified Se.....

DEPONENT
 जिलाधिकारी
 कानपुर देहात

[Handwritten Signature] 06/11/25
 Ashish Kumar
 Advocate
 Govt. Notary
 Akbarpur Kanpur Dehat

कार्यालय
नगर पंचायत रनियों जनपद कानपुर देहात
दिनांक- 22-11-2025
पत्रसंख्या- 238 /एन0पी0आर0/2025-26

सेवा में,

जिलाधिकारी
कानपुर देहात।

महोदय,

नगर पंचायत रनियों के नाले, नालों का बायोरेमीडिएशन करने हेतु नालों का भौतिक निरीक्षण करने पर यह तथ्य सामने आया कि सर्वप्रथम वार्डों के नाले नालियों को जोड़ते हुए समग्र जल निकासी का डी0पी0आर बना कर(दो माह में) अंतिम निकासी पर बायोरेमीडिएशन करना अधिक उपयोगी होगा ऐसे में डी0पी0आर0 स्वीकृत होने के पश्चात लगभग डेढ़ वर्ष लगने का अनुमान है। इसके बाद जल निकासी व्यवस्था समुचित और सुचारु रूप से स्थापित हो जायेगी।


अधिशाली अधिकारी
नगर पंचायत रनियों
कानपुर देहात

कार्यालय अधिशाषी अभियन्ता
सिंचाई खण्ड कानपुर देहात

पत्रांक:- 1353/सि0खं0का0दे0/डी0रोवशन/2025-26/

दिनांक: 20-11-2025

विषय: मा0 राष्ट्रीय हरित अधिकरण में योजित वाद ओ0ए0 संख्या 985/2019 अन्य में पारित आदेश दिनांक 07.11.2025 के अनुपालन के सम्बन्ध में।
क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, कानपुर देहात

उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण में योजित वाद ओ0ए0 संख्या 985/2019 अन्य में पारित आदेश दिनांक 07.11.2025 के अनुपालन के सम्बन्ध में अवगत कराना है कि सिंचाई विभाग से सम्बन्धित बिन्दुओं की आख्या पत्र के साथ संलग्न कर अग्रिम आवश्यक कार्यवाही हेतु प्रेषित है।
संलग्नक: उपरोक्तानुसार


(सुरेन्द्र कुमार कौशल)
अधिशाषी अभियन्ता
सिंचाई खण्ड, कानपुर देहात

पत्रांक एवं दिनांक यथोपरि:-

प्रतिलिपि: निम्नलिखित को अवगतार्थ प्रेषित है :-

1. मुख्य अभियन्ता (रामगंगा), सिंचाई एवं जल संसाधन विभाग, उत्तर प्रदेश, कानपुर।
2. अधीक्षण अभियन्ता, द्वितीय मण्डल, सिंचाई कार्य, कानपुर।
3. जिलाधिकारी महोदय, जनपद कानपुर देहात।


(सुरेन्द्र कुमार कौशल)
अधिशाषी अभियन्ता
सिंचाई खण्ड, कानपुर देहात

Recommendations/suggestions which were recorded in the proceedings dated

07.01.2025 of OA No. 985/2019, 986/2019, 528/2023

S. No	Recommendations	Compliance done (Yes/No)	Timeline
1.	RO-NF Water Plants: Clean Water for All Domestic Purposes at centralised and de-centralised installed RO- NF systems (Identify the usage of wells/hand pumps/ borewells/water source for animals and agriculture)	-	-
2.	Blood Sampling/ survey by Govt in the affected areas of Kampur Nagar/ Dehat/ Fatehpur (Heavy Metal Analysis- Chromium, Mercury, Fluoride)	-	-
3.	Improve Govt. Hospital's infrastructure to include multi-speciality diagnostic facilities	-	-
4.	List of all Industries (Regardless of Category/ legal/ illegal/ in-house)- Kampur Nagar, Kampur Dehat, Fatehpur	-	-
5.	Boundary Wall and Cover for Existing Cr Dump/ Plume (Fatehpur & Kampur Dehat):	-	-
6.	Soil, Sludge and Water Analysis of Panki/Shanigawal Landfill Site/ STP @ Pankha, Sajari	-	-
7.	Operate Existing STP (Resolving Non- Compliance Within 2 Months)	-	-
8.	Drain Action Plan- Unlapped & Over Flowing lapped Drains	-	-
9.	Permanent Monitoring Plan for Existing STP/ CETP/CCRU/ Landfills/ TSDFs	-	-
10.	Construction and Installation of sewage system and STP in Kampur dehat and Fatehpur	-	-
11.	Removal of Chromium, Mercury and Ash from the affected area	-	-
12.	Soil & Ground Water Remediation	-	-

13.	River Rejuvenation Plan (Senger/Noon/Pandh Rivers)- Including Flood Plain Zoning, Rain water harvesting, development, encroachment removal, Eco-flow watershed	No	Following the receipt of the DEM from Survey of India by 31.12.2025, NIH Roorkee will furnish an interim report containing the coordinates for the flood plain zone determination within two months (by February 2026) and a final report after an additional two months (by April 2026)
14.	Government Multi-Specialty Medical Aid Facility for victims of Heavy metal contamination (can be established in existing Govt Hospitals in all three districts)	-	-
15.	Induction Of Work force in CPCB/ PCB	-	-
16.	Technical Infrastructure to State PCB/ SGWB	-	-
17.	Continuous supply of Electricity for STP/CETP/ Hospitals	-	-
18.	Bye-Laws for Preventing Environmental Pollution from Mercury (inlines of Minamata Convention)	-	-
19.	Find out the source of Chromium, Mercury, Fluoride, and Iron in the eco-system.	-	-
20.	Survey And Mapping of (new/old) Dump Sites (of chromium, mercury, ash) in Fatehpur and Kanpur Dehat, Kanpur Nagar.	-	-
21.	Survey and Mapping of Groundwater Contamination in Fatehpur and Kanpur Dehat, Kanpur Nagar.	-	-
22.	Survey of People/ Cattle/ Food Chain- To Check Degree of Contamination and create an effective Remediation Plan Against Bio- Accumulation of Heavy Metals.	-	-


 Executive Engineer
 Irrigation Division Kanpur Dehat



क्षेत्रीय कार्यालय
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

280, एन0एच0-19, रनियां, कानपुर देहात-209304

सन्दर्भ सं०:-
सेवा में,

717/2020/R-130/2025

दिनांक:- 21/11/2025

जिलाधिकारी महोदय,
कानपुर देहात।

विषय:-माननीय राष्ट्रीय हरित अधिकरण में योजित OA No. 985-986 of 2019, OA No. 528/2023 & OA 934/2024 में पारित आदेश दिनांक 07.11.2025 के अनुपालन के सम्बन्ध में।

महोदय,

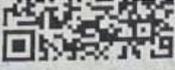
कृपया उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। माननीय अधिकरण नई दिल्ली में योजित ओ0ए0 संख्या 985/2019, 986/2019 में पारित आदेश दिनांक 07.11.2025 के अनुपालन में दिये गये निर्देश के क्रम में उ0प्र0 प्रदूषण नियंत्रण बोर्ड कानपुर देहात से सम्बन्धि विन्दुओं पर सूचना निर्धारित प्रारूप पर निम्नवत् है-

Sr. No.	Recommendations	Compliance Done (Yes/No)	Timeline	Remark
15.	Induction of Work force in CPCB/PCB	Yes	Complied	As per Article published in Dainik Jagran on dated 11.11.2025 it was published that MoU has been signed between IIT Kanpur and UPPCB Regarding 45 vacancies which includes 28 Assistant Environmental Engineer and 17 Assistant Scientific Officer. UPPCB has also published in recent advertisement on Dated-20.11.2025 whose advertisement on is H34965/AS Camp (118/2025) For 224 vacan
16.	Technical Infrastructure to State PCB/SGWA	No	6 Month	UPPCB has a full fledged technical infrastructure in place for the technical examination of any issue that comes to UPPCB. Dry Laboratory have being in developing phase in Regional Office UPPCB, Kanpur Dehat and it will be completed with all requirement along with NABL accreditation within 6 Months.

अतः पत्र आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

भवदीय

(मनोज कुमार चौरसिया)
क्षेत्रीय अधिकारी



स्कैन करें।

पदयात्राओं के माध्यम से भाजपा को घेरा जाएगा।

प्रदूषण नियंत्रण बोर्ड में भर्ती के लिए आइआइटी कानपुर संग समझौता

राब्यू जागरण • लखनऊ: उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड ने श्रेणी-दो के अधिकारियों के रिक्त पदों पर भर्ती के लिए आइआइटी कानपुर से समझौता किया है। इसके तहत अब सहायक पर्यावरण अभियंता व सहायक वैज्ञानिक अधिकारियों की भर्ती प्रक्रिया आइआइटी कानपुर शुरू करेगा। लिखित परीक्षा व साक्षात्कार के जरिये होने वाली भर्ती प्रक्रिया में चार से छह माह का समय लगेगा।

बोर्ड में इस समय श्रेणी-दो के 45 अधिकारियों के पद रिक्त हैं। इनमें 28 सहायक पर्यावरण अभियंता व 17 सहायक वैज्ञानिक अधिकारी शामिल हैं। इनकी भर्ती जल्द की जाएगी। सोमवार को बोर्ड के मुख्यालय में आयोजित कार्यक्रम में अध्यक्ष डा. आरपी सिंह ने कहा कि किसी भी संस्था के प्रभावी संचालन के लिए सक्षम व योग्य मानव संसाधन का होना अत्यंत आवश्यक है। यह साझेदारी न केवल भर्ती प्रक्रिया को पारदर्शी बनाएगी, बल्कि राज्य प्रदूषण नियंत्रण तंत्र को और सशक्त एवं दक्ष बनाने की दिशा में एक महत्वपूर्ण कदम सिद्ध होगी।

समझौता ज्ञापन में हस्ताक्षर बोर्ड के सदस्य सचिव संजीव



समझौता ज्ञापन का आदान-प्रदान करते बोर्ड के सदस्य सचिव संजीव कुमार सिंह व आइआइटी कानपुर के रजिस्ट्रार विश्व रंजन। साथ में बोर्ड के अध्यक्ष डा. आरपी सिंह • यूपीसीबी

- सहायक पर्यावरण अभियंता व सहायक वैज्ञानिक अधिकारियों की जल्द शुरू होगी भर्ती प्रक्रिया
- बोर्ड में श्रेणी-दो अधिकारियों के 45 पद हैं रिक्त, लिखित परीक्षा व साक्षात्कार से होगा चयन

कुमार सिंह और आइआइटी कानपुर के रजिस्ट्रार विश्व रंजन ने किया। भर्ती प्रक्रिया के दो चरण होंगे। लिखित परीक्षा व साक्षात्कार के माध्यम से प्रतिभागियों का चयन किया जाएगा। इससे पहले वर्ष 2010 में बोर्ड में भर्तियां केवल साक्षात्कार के जरिये हुई थीं।

2017 में पंचायतों की थरम भण्डिका

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
टी0सी0-12वी0, विभूति खण्ड,
गोमती नगर, लखनऊ।

विज्ञापन संख्या-H34965/ए0एस0 कैम्प(118)/2025,

दिनांक-20.11.2025

उ0प्र0 प्रदूषण नियंत्रण बोर्ड, टी0सी0-12वी0, विभूति खण्ड, गोमती नगर, लखनऊ द्वारा नितान्त वैकल्पिक व्यवस्था के अंतर्गत विभिन्न पदों पर संविदा के माध्यम से रखा जाना प्रस्तावित है। पदों की संख्या, शैक्षिक अर्हता एवं आयु सीमा का विवरण निम्नानुसार है:-

अंतिम तिथि: 29.11.2025

क्र0 सं0	पदनाम	पदों की संख्या	शैक्षिक अर्हता/अनुभव	संविदा की अवधि	नियत वेतन प्रतिमाह(रूपया)
1.	सहायक पर्यावरण अभियन्ता	27	भारत में विधि द्वारा स्थापित किसी विश्वविद्यालय से रसायन अभियांत्रिकी/रसायन प्रौद्योगिकी/सिविल अभियांत्रिकी /पर्यावरण अभियांत्रिकी में स्नातक उपाधि या सरकार द्वारा उनके समकक्ष मान्यता प्राप्त कोई अर्हता के साथ पर्यावरण/प्रदूषण नियंत्रण/जन-स्वास्थ्य के क्षेत्र में तीन वर्ष का अनुभव।	03 माह	56,100 / -
2.	सहायक वैज्ञानिक अधिकारी	15	भारत में विधि द्वारा स्थापित किसी विश्वविद्यालय से रसायन शास्त्र/जन्तु विज्ञान /वनस्पति विज्ञान /जैव रसायनिकी में डाक्टरेट उपाधि या सरकार द्वारा उसके समकक्ष मान्यता प्राप्त किसी अर्हता के साथ पर्यावरण/प्रदूषण नियंत्रण/जन-स्वास्थ्य के क्षेत्र में तीन वर्ष का अनुभव, अथवा भारत में विधि द्वारा स्थापित किसी विश्वविद्यालय से रसायन शास्त्र/जन्तु विज्ञान/वनस्पति विज्ञान/जैव रसायनिकी में स्नातकोत्तर उपाधि या सरकार द्वारा उसके समकक्ष मान्यता प्राप्त किसी अर्हता के साथ पर्यावरण/प्रदूषण नियंत्रण/जन-स्वास्थ्य के क्षेत्र में पांच वर्ष का अनुभव।	03 माह	56,100 / -
3.	अवर अभियन्ता	38	जनस्वास्थ्य/सिविल/ रसायन/पर्यावरण अभियांत्रिकी में डिप्लोमा के साथ पर्यावरण/प्रदूषण नियंत्रण/जन-स्वास्थ्य के क्षेत्र में तीन वर्ष का अनुभव।	03 माह	35,400 / -
4.	वैज्ञानिक सहायक	15	भारत में विधि द्वारा स्थापित किसी विश्वविद्यालय से जन्तु विज्ञान/वनस्पति विज्ञान/ रसायन शास्त्र/जैव रसायनिकी/पर्यावरण विज्ञान में स्नातकोत्तर उपाधि या सरकार द्वारा उसके समकक्ष मान्यता प्राप्त कोई अर्हता के साथ पर्यावरण/प्रदूषण नियंत्रण/जन-स्वास्थ्य के क्षेत्र में तीन वर्ष का अनुभव।	03 माह	35,400 / -
5.	विधि सहायक	05	(एक) भारत में विधि द्वारा स्थापित किसी विश्वविद्यालय से विधि में स्नातक उपाधि या सरकार द्वारा उसके समकक्ष मान्यता प्राप्त कोई अर्हता। (दो) एडवोकेट/वकील/ बैरिस्टर/एटोरनी के रूप में तीन वर्ष का अनुभव।	03 माह	35,400 / -
6.	लेखाकार/लेखा परीक्षक	23	(1) भारत में विधि द्वारा स्थापित किसी विश्वविद्यालय से किसी एक विषय के रूप में लेखा कर्म के साथ वाणिज्य में स्नातक उपाधि या सरकार द्वारा उसके समकक्ष मान्यता प्राप्त कोई अर्हता। (2) किसी सरकारी या अर्द्ध सरकारी संगठन में लेखा कर्म के क्षेत्र में एक वर्ष का अनुभव।	03 माह	35,400 / -
7.	आशुलिपिक	29	(1) उत्तर प्रदेश माध्यमिक शिक्षा परिषद की इण्टरमीडिएट परीक्षा या सरकार द्वारा उसके समकक्ष मान्यता प्राप्त कोई परीक्षा। (2) हिन्दी आशुलिपि में 80 शब्द प्रति मिनट की और हिन्दी टंकण में 30 शब्द प्रति मिनट की गति। (3) अंग्रेजी आशुलिपि में 60 शब्द प्रति मिनट की और अंग्रेजी टंकण में 25 शब्द प्रति मिनट की गति।	03 माह	35,400 / -
8.	कनिष्ठ सहायक	33	इण्टरमीडिएट के साथ-साथ कम्प्यूटर संचालन का डोयक (DOEACC) सोसाइटी द्वारा प्रदत्त "सी0सी0सी0" प्रमाण पत्र अथवा "सरकार द्वारा मान्यता प्राप्त संस्था से समकक्ष	03 माह	21,700 / -

			स्तर का प्रमाण-पत्र" तथा हिन्दी/ अंग्रेजी में कम से कम क्रमशः 25/30 शब्द प्रति मिनट की टंकण गति।		
9.	प्रयोगशाला सहायक	02	माध्यमिक शिक्षा परिषद, उत्तर प्रदेश की विज्ञान के साथ इण्टरमीडिएट परीक्षा या सरकार द्वारा उसके समकक्ष मान्यता प्राप्त कोई परीक्षा के साथ पर्यावरण/प्रदूषण नियंत्रण/जन-स्वास्थ्य के क्षेत्र में तीन वर्ष का अनुभव।	03 माह	19,900 / -
10.	अनुश्रवण सहायक	37	माध्यमिक शिक्षा परिषद, उत्तर प्रदेश की विज्ञान के साथ इण्टरमीडिएट की परीक्षा या सरकार द्वारा उसके समकक्ष मान्यता प्राप्त कोई परीक्षा के साथ पर्यावरण/प्रदूषण नियंत्रण/जन-स्वास्थ्य के क्षेत्र में तीन वर्ष का अनुभव।	03 माह	19,900 / -
कुल		224			

नोट: लम्बवत एवं क्षैतिज आरक्षण के संबंध में सूचना बोर्ड की वेबसाइट पर उपलब्ध है।

विज्ञापित पदों के लिये अन्य शर्तें:-

- संविदा के उक्त पदों पर नियुक्ति आगामी 03 माह तक के लिये की जायेगी।
- संविदा पर नियुक्त होने वाले अभ्यर्थी को उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुख्यालय, लखनऊ या राज्य बोर्ड के किसी क्षेत्रीय कार्यालय में रखा जा सकता है।
- अभ्यर्थी के लिये भारतीय नागरिक होना अनिवार्य है।
- आयु सीमा:** अभ्यर्थी की आयु 01 जुलाई, 2025 को 21 वर्ष पूर्ण होनी चाहिये और अधिकतम आयु 40 वर्ष से अधिक नहीं होनी चाहिये परन्तु अनुसूचित जातियों, अनुसूचित जनजातियों और ऐसे अन्य श्रेणी के लिये जिन्हें सरकार द्वारा समय-समय अधिसूचित किया गया हो, अभ्यर्थियों की दशा में अधिकतम आयु सीमा में उतने वर्ष की छूट होगी, जितनी उ0प्र0 शासन द्वारा समय-समय पर विनिर्दिष्ट किया गया है। आयु सीमा में छूट प्राप्त करने के लिये संबंधित श्रेणी के जाति प्रमाण-पत्र की छायाप्रति आवेदन के साथ संलग्न करना अनिवार्य है।
- प्रत्येक पद के लिये शैक्षिक अर्हता, वेतन एवं अनुभव उपर्युक्त वर्णित तालिका के अनुसार होगा।
- अभ्यर्थियों का चयन गठित चयन समिति द्वारा साक्षात्कार के माध्यम से की जायेगी।
- आवेदन शुल्क:** अभ्यर्थियों द्वारा किसी भी प्रकार का आवेदन शुल्क नहीं दिया जाना है। अभ्यर्थियों द्वारा साक्षात्कार हेतु आने-जाने का व्यय स्वयं वहन किया जायेगा।
- अभियोजन न चलाए जाने तथा दण्ड न पाने के संबंध में स्वयं द्वारा हस्ताक्षरित शपथ-पत्र/घोषणा-पत्र।
- इच्छुक अभ्यर्थी अपने आवेदन-पत्र निम्न आवेदन प्रारूप पर नवीन्तम पासपोर्ट साइज फोटोग्राफ चस्पा करते हुए समस्त प्रमाण पत्रों की स्व-प्रमाणित छायाप्रतियों के साथ दिनांक-29.11.2025 के सायं 6:00 बजे तक स्पीड पोस्ट/स्वयं से उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, टी0सी0 12वी, विभूति खण्ड, गोमती नगर, लखनऊ-226010 के पते पर भेजें। उक्त पते एवं निर्धारित तिथि पर प्राप्त आवेदन पत्रों पर ही विचार किया जाएगा।
- संविदा हेतु साक्षात्कार की सूचना उ0प्र0 प्रदूषण नियंत्रण बोर्ड की वेबसाइट www.uppcb.up.gov.in पर प्रदर्शित किया जायेगा।
- चयनित अभ्यर्थी को आयु की सत्यापन हेतु हाई स्कूल का मूल प्रमाण-पत्र एवं शैक्षिक/अन्य अर्हता संबंधी बिन्दु के सत्यापन हेतु विज्ञापन में संबंधित पद हेतु शैक्षिक अर्हता/अनुभव संबंधी मूल प्रमाण-पत्र यथासमय प्रस्तुत किया जाना अनिवार्य है।
- यदि यह पाया जाता है कि आवेदनकर्ता ने कोई तथ्य छिपाया है या गलत बताया है तो उसका अभ्यर्थन किसी भी समय तथा किसी भी स्तर पर निरस्त कर दिया जायेगा।

अध्यक्ष,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड।

आवेदन पत्र का प्रारूप

- 1-विज्ञापन संख्या :
- 2-आवेदित पद का नाम :
- 3-अभ्यर्थी का नाम :
- 4-पिता/पति का नाम :
- 3-माता का नाम :
- 4-जन्म तिथि (अंको में) :
- (शब्दों में) :
- 5-स्थायी पता :

Photo
with
signature

- 6-पत्र व्यवहार का पता :
- 7-मोबाईल नम्बर :
- 8-ई-मेल आईडी :
- 9-जाति :

10-शैक्षिक योग्यता का विवरण :-

क्र०सं०	शैक्षिक योग्यता	उत्तीर्ण वर्ष	बोर्ड/विश्वविद्यालय का नाम	विषय	पूर्णांक	प्राप्तांक	प्रतिशत

11-अनुभव का विवरण:-

क्र०सं०	संस्था/विभाग का नाम	कार्यकाल (कब से कब तक)	अनुभव का विवरण

12— अन्य अर्हता(यदि कोई हो तो):

घोषणा:

मैं प्रमाणित करता/करती हूँ कि उपरोक्त विवरण मेरी जानकारी में पूर्णतया सत्य है। कोई भी जानकारी असत्य पाये जाने पर मेरे अभ्यर्थन को निरस्त करने का अधिकार सक्षम प्राधिकारी को होगा।

संलग्नकनों का विवरण:

दिनांक :
स्थान :

नाम एवं हस्ताक्षर